



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Original Application No. Off 01 of 2005

Applicant(s) Indramani Respondent(s) Union of India & others

Advocate

for Applicant(s) M/s. N. R. Routray

S. Misra

Advocate

for Respondent(s).....

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

1. P.O. & R.S.O. filed

Copy served.

for favours of Registration please see per memo

3/1/05
S.O. (G)

3/1/05

DR

50. (G)

for Admissibility with
Interim Order -
Copy served.

3/1/05
Brewer

Order dated : 4.1.05

Heard Shri N.R.Routray, Ld. Counsel for the applicant and Shri R.C.Rath, Ld. Standing Counsel (on whom a copy of the O.A. has been served) appearing on behalf of the Respondents-Railways and perused the records placed before.

In course of hearing Shri Rath pointed out that as per the provision of the Scheme for grant of A.C.P. to the railway servants, a Screening Committee has been set up by the Standing Committee, which meets twice a year (during the first week of January of the previous Financial Year and during the first week of July of any Financial Year) to process the cases. It is in this connection, Shri

OA 01/05

Notes of the Registry

Orders of the Tribunal

Copied in order
on 4.1.05 along with
copies of OA 100
to the all the resp
Copies of said order
prepared for counsel
for LOK STA

by
6/1/05

W
6/1/05
S (S)

Rath submitted that the matter may be forwarded to the Committee for considering the grievances with regard to ACP, as raised herein.

Having heard the learned Counsel of both the sides, we dispose of this O.A. with direction that the application be sent to the Screening Committee to be held in the month of January, 2005 to consider the case of the applicant. A copy of the O.A. may be treated as part of the representation to be put up before the Committee.

With the observation and direction as made above, this O.A. is disposed of at the stage of admission. No costs.

Y
 MEMBER (JUDICIAL)

R
VICE-CHAIRMAN